

C O N T E N T S

**Fifteenth Series, Vol. XXVII, Eleventh Session, 2012/1934 (Saka)
No. 8, Wednesday, August 22, 2012/Sravana 31, 1934 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, August 22, 2012/Sravana 31, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of our former colleague, Shri Prabhatsinh H. Chauhan.

Shri Prabhatsinh H. Chauhan was a Member of the Ninth Lok Sabha from 1989 to 1991 representing Kaira Parliamentary Constituency of Gujarat.

Shri Prabhatsinh was also a Member of Gujarat Legislative Assembly during 1985 to 1989.

Shri Prabhatsinh H. Chauhan passed away on 1st July, 2012 at the age of 80 in Nadiad, Gujarat.

We deeply mourn the loss of our friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs

The Members then stood in silence for a short while.

MADAM SPEAKER: Now, Question Hour.

Q. No. 145 – Shri M.I. Shanavas.

... (*Interruptions*)

11.02 hrs

At this stage Shri Ganesh Singh, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: I have received notices for suspension of Question Hour and for moving Adjournment Motion. I have rejected all the notices. But as a special case, considering the sensitivity of the matter, I can allow a discussion. We can have a discussion on this subject.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go in record.

(*Interruptions*) *

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

* Not recorded

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table.

Shri V. Narayanasamy.

... (Interruptions)

12.0 ¼ hrs

At this stage, Shri Ganesh Singh, Shri C. Rajendran and some other Hon. Members came and stood on the Floor near the Table.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table:-

(1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated 28th July, 2012 under article 320(5) of the Constitution.

(Placed in Library, See No. LT 7125/15/12)

(2) A copy of the Indian Police Service (Probationers' Final Examination) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 504(E) in Gazette of India dated 26th June, 2012 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(Placed in Library, See No. LT 7126/15/12)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2010-2011.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2010-2011, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7127/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2009-2010, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 712815/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2009-2010, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 7129/15/12)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the year 2009-2010.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 7130/15/12)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Samiti, Bhopal, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Samiti, Bhopal, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 7131/15/12)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Srinagar, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Srinagar, for the year 2009-2010.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 7132/15/12)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2010-2011.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 7133/15/12)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2008-2009.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 7134/15/12)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2009-2010.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 7135/15/12)

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2010-2011.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 7136/15/12)

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2010-2011.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Placed in Library, See No. LT 7137/15/12)

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2010-2011.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(Placed in Library, See No. LT 7138/15/12)

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2010-2011.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(Placed in Library, See No. LT 7139/15/12)

(27) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2010-2011.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(Placed in Library, See No. LT 7140/15/12)

(29) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2010-2011, together with Audit Report thereon.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(Placed in Library, See No. LT 7141/15/12)

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2010-2011.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(Placed in Library, See No. LT 7142/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy of the National Housing Bank General (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. NHB-General

Regulation/2012 in weekly Gazette of India dated 25th May, 2012 under sub-section (5) of Section 55 of the National Housing Bank Act, 1987.

(Placed in Library, See No. LT 7143/15/12)

(2) A copy of the coinage of One Hundred Fifty Rupees and Five Rupees coins to commemorate the occasion of “150th” Birth Anniversary of Motilal Nehru” Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 463(E) in Gazette of India dated 20th June, 2012 under Section 25 of the Coinage Act, 2011.

(Placed in Library, See No. LT 7144/15/12)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7145/12)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 143 of the Finance Act, 2012:-

(i) G.S.R.415(E) published in Gazette of India dated 1st June, 2012 together with an explanatory memorandum appointing the 1st day of June, 2012 as the date from which Clauses A, B, D, E of the Finance Act 2012, shall come into force.

(ii) G.S.R.420(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum appointing the 1st day of July,

2012 as the date from which the provisions of C, F, G, I of the Finance Act 2012, shall come into force.

(Placed in Library, See No. LT 7146/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2011-2012 under Sections 19 and 24 of the Export-Import Bank of India Act, 1981.

(ii) Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 7147/15/12)

(6) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2011-2012, alongwith Audited Accounts under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(Placed in Library, See No. LT 7148/15/12)

(7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 9 of 2012-13) (Performance Audit)-Activities of Atomic Energy Regulatory Board, Department of Atomic Energy for the year ended March, 2012 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 7149/15/12)

(8) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (6th Amendment) Rules, 2012 published in Notification No. S.O. 1169(E) in Gazette of India dated 23rd May, 2012, together with an explanatory memorandum.

- (ii) S.O. 1323(E) published in Gazette of India dated 13th June, 2012, together with an explanatory memorandum, specifying that no deduction of tax shall be made on some specified payment made under Section 194J of Income-Tax Act for the purpose of Section 197A of Income-Tax Act, 1961.
- (iii) S.O. 1324(E) published in Gazette of India dated 14th June, 2012, together with an explanatory memorandum, notifying National Iranian Oil Company as Foreign Company and the MOU entered between the Government of India, Ministry of Finance, DEA and Central Bank of Iran on 18.01.2012 for the purpose of Section 10(48) of I.T. Act, 1961.
- (iv) The Income-tax (7th Amendment) Rules, 2012 published in Notification No. S.O. 1453(E) in Gazette of India dated 2nd July, 2012, together with an explanatory memorandum.
- (v) The Income-tax (8th Amendment) Rules, 2012 published in Notification No. S.O. 1705(E) in Gazette of India dated 26th July, 2012, together with an explanatory memorandum.

(Placed in Library, See No. LT 7150/15/12)

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R.560(E) published in Gazette of India dated 13th July, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ii) G.S.R.304(E) published in Gazette of India dated 18th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.305(E) published in Gazette of India dated 18th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 9/2012-Cus., dated 9th March, 2012.

- (iv) G.S.R.327(E) published in Gazette of India dated 27th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (v) G.S.R.328(E) published in Gazette of India dated 30th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
- (vi) G.S.R.343(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (vii) G.S.R.344(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (viii) G.S.R.345(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
- (ix) G.S.R.362(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 73/2005-Cus., dated 22nd July, 2005.
- (x) G.S.R.363(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 74/2005-Cus., dated 22nd July, 2005.
- (xi) G.S.R.364(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 75/2005-Cus., dated 22nd July, 2005.
- (xii) G.S.R.365(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.

- (xiii) G.S.R.400(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 85/2004-Cus., dated 31st August, 2004.
- (xiv) G.S.R.442(E) published in Gazette of India dated 12th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xv) G.S.R.446(E) published in Gazette of India dated 14th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 38/96-Cus., dated 23rd July, 1996.
- (xvi) G.S.R.508(E) published in Gazette of India dated 27th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xvii) G.S.R.259(E) published in Gazette of India dated 28th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 16/2011-Cus.(N.T.), dated 1st March, 2011.
- (xviii) The Baggage (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 315(E) in Gazette of India dated 23rd April, 2012, together with an explanatory memorandum.
- (xix) G.S.R.386(E) published in Gazette of India dated 24th May, 2012 together with an explanatory memorandum making certain amendments in the 31 notifications, mentioned therein.
- (xx) G.S.R.456(E) published in Gazette of India dated 15th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 68/2011-Cus.(N.T.), dated 22nd September, 2011.
- (xxi) G.S.R.385(E) published in Gazette of India dated 24th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 68/2011-Cus.(N.T.), dated 22nd September, 2011.

(xxii) G.S.R.445(E) published in Gazette of India dated 14th June, 2012 together with an explanatory memorandum making certain amendments in the 31 notifications, mentioned therein.

(xxiii) The Handling of Cargo in Customs Areas (Amendment) Regulations, 2012 published in Notification No. G.S.R. 370(E) in Gazette of India dated 16th May, 2012, together with an explanatory memorandum.

(xxiv) The CENVAT Credit (Sixth Amendment) Rules, 2012 published in Notification No. G.S.R. 483(E) in Gazette of India dated 20th June, 2012, together with an explanatory memorandum.

(xxv) G.S.R.831(E) published in Gazette of India dated 16th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxvi) G.S.R.924(E) published in Gazette of India dated 26th April, 2012 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(xxvii) G.S.R.943(E) published in Gazette of India dated 30th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxviii) G.S.R.1116(E) published in Gazette of India dated 15th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxix) G.S.R.1147(E) published in Gazette of India dated 21st May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 38/2012-Cus.(N.T.), dated 26th April, 2012.

(xxx) G.S.R.1190(E) published in Gazette of India dated 24th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 38/2012-Cus.(N.T.), dated 26th April, 2012.

(xxxix) G.S.R.1256(E) published in Gazette of India dated 31st May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxxviii) G.S.R.1305(E) published in Gazette of India dated 7th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxxvii) G.S.R.1304(E) published in Gazette of India dated 7th June, 2012 together with an explanatory memorandum superceding Notification No. 38/2012-Cus.(N.T.), dated 26th April, 2012.

(xxxvi) G.S.R.1356(E) published in Gazette of India dated 15th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxxv) G.S.R.1394(E) published in Gazette of India dated 21st June, 2012 together with an explanatory memorandum superceding Notification No. 49/2012-Cus.(N.T.), dated 7th June, 2012.

(xxxiv) G.S.R.1440(E) published in Gazette of India dated 29th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxxiii) G.S.R.1504(E) published in Gazette of India dated 5th July, 2012 together with an explanatory memorandum superceding Notification No. 52/2012-Cus.(N.T.), dated 21st June, 2012.

(xxxii) G.S.R.1577(E) published in Gazette of India dated 13th July, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(xxxix) G.S.R.1609(E) published in Gazette of India dated 19th July, 2012 together with an explanatory memorandum superceding Notification No. 56/2012-Cus.(N.T.), dated 5th July, 2012.

- (xl) G.S.R.1727(E) published in Gazette of India dated 31st July, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xli) G.S.R.1730(E) published in Gazette of India dated 1st August, 2012 together with an explanatory memorandum superceding Notification No. 61/2012-Cus.(N.T.), dated 19th July, 2012.
- (xlii) Notification No. 47/2012-Customs published in Gazette of India dated 21st August, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012 so as to fully exempt de-oiled soya extract, groundnut oil cake/oil cake meal, sunflower oil cake/oil cake meal, canola oil cake/oil cake meal and mustard oil cake/oil cake meal from basic Customs duty upto 31st March, 2013.
- (10) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) to (v), (xvii), (xviii), (xxvi) and (xxvii) of (9) above.

(Placed in Library, See No. LT 7151/15/12)

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The Central Excise (Fourth Amendment) Rules, 2012 published in Notification No. G.S.R. 303(E) in Gazette of India dated 18th April, 2012, together with an explanatory memorandum.
- (ii) G.S.R.338(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum seeking to exempt articles of jewellery and all goods from whole of the excise duty leviable thereon under the First Schedule to the Excise Tariff Act.

- (iii) G.S.R.339(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (iv) G.S.R.340(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 10/1996-C.E., dated 23rd July, 1996.
- (v) The CENVAT Credit (Fifth Amendment) Rules, 2012 published in Notification No. G.S.R.341(E) in Gazette of India dated 8th May, 2012, together with an explanatory memorandum.
- (vi) G.S.R.342(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 15/2010-C.E., dated 27th February, 2010.
- (vii) G.S.R.351(E) published in Gazette of India dated 10th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E.(N.T.), dated 24th December, 2008.
- (viii) G.S.R.409(E) published in Gazette of India dated 30th May, 2012 together with an explanatory memorandum rescinding five notifications, mentioned therein.
- (ix) G.S.R.509(E) published in Gazette of India dated 27th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (x) G.S.R.461(E) published in Gazette of India dated 18th June, 2012 together with an explanatory memorandum laying down the procedure, safeguards, conditions and limitations for refund of CENVAT Credit under rule 5 of the CENVAT Rules, 2004.
- (xi) G.S.R.541(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of duty credit scrip, granted under the Focus Product Scheme, for procuring goods from

domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.

(xii) G.S.R.542(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of duty credit scrip, granted under the Focus Product Scheme, for procuring goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.

(xiii) G.S.R.543(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of Agri Infrastructure Incentive Scrip for procuring goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.

(xiv) G.S.R.544(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of duty credit scrip, granted under the Vishesh Krishi and Gram Udyog Yojana, for procuring goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.

(xv) G.S.R.545(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of Status Holder Incentive Scrip for procuring capital goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (11) above.

(Placed in Library, See No. LT 7152/15/12)

(13) A copy of the Registration of Assignment of Receivables Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 281(E) in Gazette of

India dated 2nd April, 2012 under Section 33 of the Factoring Regulation Act, 2011.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 7153/15/12)

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R.467(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt certain specified services from the whole of service tax leviable under Section 66B of the Finance Act, 1994.

(ii) G.S.R.468(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt portion of value on specified services from the service tax.

(iii) G.S.R.469(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt services used for the official use of Foreign Diplomatic Mission.

(iv) The Place of Provision of Services Rules, 2012 published in Notification No. G.S.R. 470(E) in Gazette of India dated 20th June, 2012 together with an explanatory memorandum.

(v) G.S.R.471(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt on property tax paid on immovable property.

(vi) G.S.R.472(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum notifying the taxable services and the extent of service tax payable thereon by the persons liable to pay service tax under sub-section (2) of Section 68 of the Finance Act, 1994.

(vii) G.S.R.473(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt certain specified services received by exporter of goods.

(viii) G.S.R.474(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt taxable services, provided by a Technology Business Incubator or a Science and Technology entrepreneurship Park from the whole of the service tax leviable thereon under Section 66B of the said Finance Act.

(ix) G.S.R.475(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to provide exemption to small service providers.

(x) G.S.R.476(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to rescind certain exemption notifications.

(xi) G.S.R.477(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum superceding Notification No. 32/2007-Service Tax dated 22nd May, 2007.

(xii) The Service Tax (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 478(E) in Gazette of India dated 20th June, 2012 together with an explanatory memorandum.

(xiii) The Point of Taxation (Amendment) Rules, 2012 published in Notification No. G.S.R. 479(E) in Gazette of India dated 20th June, 2012 together with an explanatory memorandum.

(xiv) G.S.R.480(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 28/2011-Service Tax dated 1st April, 2011.

(xv) G.S.R.481(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to introduce rebate notification under 6A of the Service Tax Rules, 1994.

(xvi) G.S.R.482(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt on services provided to SEZ authorized operations.

(xvii) The Service Tax (Removal of Difficulties) Second Order, 2012 published in Notification No. G.S.R. 518(E) in Gazette of India dated 29th June, 2012 together with an explanatory memorandum.

(xviii) G.S.R.519(E) published in Gazette of India dated 29th June, 2012 together with an explanatory memorandum seeking to provide refunds on specified services to the exporters of goods.

(xix) G.S.R.520(E) published in Gazette of India dated 29th June, 2012 together with an explanatory memorandum seeking to exempt certain specified services received by exporter of goods.

(xx) The Service Tax (Settlement of Cases) Rules, 2012 published in Notification No. G.S.R. 403(E) in Gazette of India dated 29th May, 2012 together with an explanatory memorandum.

(xxi) The Service Tax (Compounding of Offences) Rules, 2012 published in Notification No. G.S.R. 404(E) in Gazette of India dated 29th May, 2012 together with an explanatory memorandum.

(xxii) G.S.R.421(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on which the provisions of the said Section 65 of the Finance Act shall not apply.

(xxiii) G.S.R.422(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on which the provisions of the said Section 65A of the Finance Act shall not apply.

(xxiv) G.S.R.423(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on

which the provisions of the said Section 66 of the Finance Act shall not apply.

(xxv) G.S.R.424(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on which the provisions of the said Section 66A of the Finance Act shall not apply.

(xxvi) The Service Tax (Determination of Value) Second Amendment Rules, 2012 published in Notification No. G.S.R. 431(E) in Gazette of India dated 6th June, 2012 together with an explanatory memorandum.

(xxvii) The Service Tax (Removal of Difficulty) Order, 2012 published in Notification No. G.S.R.459(E) in Gazette of India dated 15th June, 2012 together with an explanatory memorandum.

(xxviii) G.S.R.523(E) published in Gazette of India dated 2nd July, 2012 together with an explanatory memorandum seeking to exempt certain specified services provided by the Indian Railways.

(Placed in Library, See No. LT 7154/15/12)

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R.466(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Pentaerythritol, originating in, or exported from European Union (excluding Sweden) and imported into India, for a period of five years.

(ii) G.S.R.551(E) published in Gazette of India dated 10th July, 2012 together with an explanatory memorandum seeking to provide for provisional assessment of imports of Vitrified Porcelain Tiles, originating in, or exported from China PR by suppliers, mentioned therein.

(iii) G.S.R.568(E) published in Gazette of India dated 16th July, 2012 together with an explanatory memorandum seeking to impose definitive antidumping duty on the imports of 'Grinding Media Balls' (excluding Forged Grinding Media Balls), originating in, or exported from Thailand and China PR into India at rates recommended in the Final Finding of anti-dumping investigating of the designated authority.

(iv) G.S.R.579(E) published in Gazette of India dated 19th July, 2012 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Acetone' originating in, or exported from, European Union, South Africa, Singapore and USA upto and inclusive of 18th June, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(v) G.S.R.272(E) published in Gazette of India dated 30th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 117/2010-Cus., dated 18th November, 2010.

(vi) G.S.R.332(E) published in Gazette of India dated 2nd May, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Partially Oriented Yarn, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigation conducted by the Directorate General of anti-dumping and Allied duties.

(vii) G.S.R.335(E) published in Gazette of India dated 4th May, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Viscose filament yarn, originating in, or exported from the People's Republic of China for a further period of five years pursuant to the final findings of Sunset review investigation conducted by the Directorate General of anti-dumping and Allied duties.

(viii) G.S.R.359(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum seeking to provide that imports of PVC Flex Film, originating in, or exported from China PR by M/s Haining Tianfu Wrap Knitting Co Ltd., China PR (Producer) and M/s Manna, Korea R.P. (Exporter) shall be provisionally assessed, pending the outcome of New Shipper Review.

(ix) G.S.R.360(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports or Dry Cell Batteries, originating in, or exported from China PR for a further of one year from the date of initiation of the current sunset review, i.e. up to and inclusive of the 12th April, 2013.

(x) G.S.R.361(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum seeking to exclude 'Six Day Light Curing Press for curing bi-cycle tyres' from the levy of anti-dumping duty imposed on imports of Tyre Curing Presses, originating in, or exported from China PR based on a recommendation of the Designated Authority.

(xi) G.S.R.374(E) published in Gazette of India dated 18th May, 2012 together with an explanatory memorandum seeking to extend levy anti-dumping duty on imports of 'Zinc Oxide', originating in, or exported from China PR up to and inclusive of 6th May, 2013, pending outcome of Sunset review investigation conducted by the Directorate General of anti-dumping and Allied duties.

(xii) G.S.R.377(E) published in Gazette of India dated 21st May, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'White Cement', originating in, or exported from UAE and Iran upto and inclusive of 11th day of April, 2013, in pursuance of the findings of the Designated Authority.

(xiii) G.S.R.398(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum seeking to withdraw anti-dumping duty on imports of Acetone, originating in, or exported from Chinese Taipei and imported into India, in pursuance of the findings of the Designated Authority.

(xiv) G.S.R.399(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Aniline, originating in, or exported from European Union and imported into India, for a period of five years.

(xv) G.S.R.416(E) published in Gazette of India dated 4th June, 2012 together with an explanatory memorandum seeking impose provisional anti-dumping duty on the imports of Digital Offset Printing Plates, originating in, or exported from China PR and Japan.

(xvi) G.S.R.434(E) published in Gazette of India dated 7th June, 2012 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on “Plain Gypsum Plaster Boards of all thickness and dimensions” excluding certain specified categories, originating in, or exported from China PR, Indonesia, Thailand and UAE when imported into India, in pursuance of the findings of the Designated Authority.

(xvii) G.S.R.528(E) published in Gazette of India dated 3rd July, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Soda Ash, originating in, or exported from the People’s Republic of China, European Union, Kenya, Iran, Pakistan, Ukrain and United States of America and imported into India, for a period of five years.

(xviii) G.S.R.401(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum rescinding Notification No. 1/2012-Cus., (SG) dated 17th January, 2012.

(xix) G.S.R.402(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum seeking to impose final safeguard duties on imports of Phthalic anhydride at the rate of 10% ad valorem, with effect from the 17th day of January, 2012 to 16th day of January, 2013.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) of (16) above.

(Placed in Library, See No. LT 7155/15/12)

... (*Interruptions*)

MADAM SPEAKER: Shri Pratik Patil – Not present.

Shri Ashwani Kumar.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7157/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7158/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): I beg to lay on the Table a copy of the Indian Telegraph (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 256(E) in Gazette of India dated 28th March, 2012 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, together with a corrigendum thereto published in Notification No. G.S.R. 412(E) dated 31st May, 2012.

(Placed in Library, See No. LT 7159/15/12)

... (*Interruptions*)

12.01 hrs**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
35th Report**

SHRI CHARLES DIAS (NOMINATED): I beg to present the Thirty-fifth Report (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) on Action Taken by the Government on the recommendations/observations of the Committee contained in their Twenty-fifth Report (Fifteenth Lok Sabha) on 'Disbursement of Wages to Labourers Under Mahatma Gandhi National Rural Employment Guarantee Act by Post Offices' relating to the Ministry of Communications and Information Technology (Department of Posts).

... (*Interruptions*)

12.01½ hrs**STANDING COMMITTEE ON DEFENCE
16th Report**

SHRI SATPAL MAHARAJ (GARHWAL): I beg to present the Sixteenth Report (Hindi and English versions) of the Standing Committee on Defence on the subject 'Critical Review of Functioning of Sainik Schools'.

... (*Interruptions*)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): मैडम, हम लोग चर्चा के लिए यहां आए हैं, इन्होंने नोटिस दे रखा है... (व्यवधान)

MADAM SPEAKER: Now, the House stands adjourned to meet again at 2 p.m.

12.02 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

*The Lok Sabha re-assembled at Fourteen
of the Clock.*

(Mr. Deputy Speaker *in the Chair*)

... (*Interruptions*)

14.0 ¼ hrs

*At this stage, Shri Ganesh Singh, Shri O.S. Manian, Shri Ganeshrao Nagorao
Dudhgaonkar and some of the Hon. Members came and stood on the floor near
the Table*

... (*Interruptions*)

14.0 ½ hrs**PAPER LAID ON THE TABLE....contd**

MR. DEPUTY-SPEAKER: Item No. 6, Shri Pratik Prakashbapu Patil.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): Sir, I apologise for not being present to lay the papers listed against my name in the morning.... (*Interruptions*)

I beg to lay on the Table a copy of the Notification No. G.S.R. 349(E) (Hindi and English versions) published in Gazette of India dated 10th May, 2012 making certain amendments in the Second Schedule of the Mines and Minerals (Development and Regulation) Act, 1957, under sub-section (1) of Section 28 of the said Act.... (*Interruptions*)

(Placed in Library, See No. LT 7156/15/12)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): महोदय, ये चाहें तो अभी उस विषय पर चर्चा शुरू हो सकती है।...(व्यवधान)

14.0 ¾ hrs

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to exempt Vallarpadam Container Transshipment Terminal in Kochi, Kerala from Cabotage law

SHRI CHARLES DIAS (NOMINATED): The Vallarpadam Container Transshipment Terminal, which is considered to become a big boon for the Cochin Port, has now a stagnant terminal with the Cabotage law adversely affecting the functioning of the terminal. Ships with bulk capacity is not getting enough cargo and cannot economically operate from Cochin Port. In these circumstances, many shipping companies find Vallarpadam Container Transshipment Terminal as uneconomical and as such trying to avoid this Terminal.

The Cochin Port, one of the major ports in India was operating on profit and the Rajiv Gandhi Container Terminal was making profit by the container handling for products reaching from far and near of Kerala. It is understood, the terms agreed with Dubai Ports Ltd. (DP World) who are the promoters of Vallarpadam Container Transshipment Terminal include the operating rights for Rajiv Gandhi Container Terminal also. Now, the Cochin Port is struggling to survive, while the Singapore and Colombo ports are flourishing. It is high time the Govt. intervene in this matter urgently and amend the rules, if any, which cause hindrance for the growth of Vallarpadam Container Transshipment Terminal.

* Treated as laid on the Table.

(ii) Need to remove the 'bull' from the list of protected animals to enable people in Tamil Nadu to organize traditional game 'Jallikattu' without any restrictions

SHRI MANICKA TAGORE (VIRUDHUNAGAR): Jallikattu is a traditional game played during Pongal festival in almost all the villages particularly in Southern Districts of Tamil Nadu i.e in Madurai, Pudukkottai, Theni, Thanjavur, Salem, Sivagangai. It is a bull-baiting or bull fighting game played in ancient days and watched by unmarried girls to choose their husbands and successful matadors were chosen as grooms. To participate in the Jallikattu, special breed cattles/bulls are used and the majority of Jallikattu bulls belong to the pulikulam breed of cattle. The calves that are chosen to become jallikattu bulls are fed a nutritious diet to become so strong, sturdy beasts and bulls are made to swim for exercise, the bull's horns are sharpened and no other training is provided to jallikattu bulls.

There are three different types of jallikattu. In all these the matador cannot use any weapon and no bull harm in any way. Even if any bull is harmed/wounded, a medical assistance will be provided in all the event places.

Recently, the Animai Welfare Board has filed a case in the Supreme Court to ban the Jallikattu as it hurts and harms the bulls, as the Environment and Forest Ministry has included the Bulls in the list of protected animals along with lion, tiger, bear etc. without any valid reason. So, the people of Tamilnadu were very displeasèd by banning the game. A committee has been formed to fight the case as it sentimentally affects the cultural, reiigious and village festival. So the Committee and Government of Tamilnadu has appealed to the Supreme Court and the court also permitted to allow jallikattu for five months in a year from January15.

the Environment and Forest Ministry to remove the 'bull' from the list of protected animals so that JallkattJallikattu is played since the ancient period and

no bull has been harmed, Hence, I urge upon you can be played in all the villages of the State without any restrictions.

(iii) Need to implement the report of the National Water Development Agency on interlinking of Pamba, Achankovil and Vaippar rivers

SHRI S.S. RAMASUBBU (TIRUNELVELI): Sir, I would like to draw the attention of Union Government regarding the implementation of the proposal of Task Force on Inter-linking of rivers for the diversion of water from Pamba and Achankovil rivers of Kerala to Vaippar basin in Tamil Nadu on the basis of a feasibility report on Pamba - Achankovil - Vaippar link prepared by the National Water Development Agency.

The report envisages the diversion of 23 tmc of surplus water from the Pamba - Achankovil basin in Kerala into Vaippar basin in Tirunelveli District. Besides enhancing Kerala's power generation capacity by 30%, the diverted water could be used to irrigate 1.01 lakh hectares of land in Tirunelveli, Tuticorin and Virudhunagar districts in Tamil Nadu. It will also augment the drinking water requirements in these districts.

According to the project report, the scheme can be implemented in eight years at a cost of Rs. 1,379.91 crore. The two States can reap benefits from the third year. It also states that Kerala will be able to generate 1,114 million units of power per annum. Also there is a provision for assured release of 5.3 tmc ft during the lean period. The other benefits are the potential to control the salinity of Waynad Lake, assured water storage and flow in the Pamba and Achankovil Rivers and the prevention of wasteful discharge into the Arabian Sea and improved water supply to southern districts. The project should be viewed as a symbol of national integration aiming at optimum utilization of land and water

resources available in Kerala and Tamil Nadu.

I, therefore, humbly urge the Union Government to implement the report of the National Water Development Agency on Pamba - Achankovil - Vaipar Link Project.

(iv) Need to announce a financial package for construction of roads and bridges in Kuttanad, Kerala

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): Kuttanad, the rice bowl of Kerala, is famous for backwaters and backwater tourism. The farm land comprises of small islands surrounded by rivers, streams and small tributaries. Due to highly insufficient roads and bridges, the people completely depend on water transport. Due to heavy rainfall in the adjoining districts of Pathanamthitta, Idukki and Kottayam, there is a sudden rise of water in the backwaters of Kuttanad.

Kuttanad can be accessed from places on the N.H. 47 from Harippad to Alappuzha town in the district of Alappuzha and from places like Thiruvalla and Changanacherry through the Main Central Road passing through Kottayam. There are plenty of canals and rivers and therefore, the Government of Kerala has sent a proposai to construct around 19 bridges and roads. With the construction of these bridges and roads, all the remote and interior places will be connected with the main land. The roads proposed in the package has to cross many streams and canals, a large number of cross drain works and box culverts are also essential. Most of the streams are navigated with motor boats for transportation. It is estimated that the Government of Kerala would need around Rs. 69,160 lakh to complete these works.

Since the State of Kerala cannot meet this huge expenditure, the Government of Kerala has requested the Government to sanction Roads and Bridges in Kuttanad by announcing a Kuttanad Package for Roads and Bridges. I strongly

urge upon the Government of India that such a package may please be announced at the earliest.

(v) Need to provide adequate fertilizers to farmers of Kishanganj district, Bihar

श्री मोहम्मद असरारुल हक़ (किशनगंज): बिहार प्रांत के किशनगंज जिले के किसानों की जीविका खेती पर ही निर्भर है। यहां के किसानों को प्राकृतिक आपदाओं और कृषि व्यवस्था की जटिलताओं से तो प्रतिवर्ष दो-चार होना ही पड़ता है पर जब खेती के लिए आवश्यक डी.ए.पी./यूरिया जैसी बुनियादी चीजें ही बाजार में उपलब्ध नहीं होती हैं तो उनके लिए कंगाली में आटा गीला होने जैसी स्थिति उत्पन्न हो जाती है।

बाजार में खाद उपलब्ध न होने या समय से न मिलने के कारण यहां के किसानों की फसलें तो खराब हो रही हैं साथ में उत्पादन में भी काफी गिरावट आ रही है।

सरकार से अनुरोध है कि जिला किशनगंज, बिहार के किसानों की इस विवशता को ध्यान में रखते हुए वहां ईमानदार एवं पारदर्शी व्यवस्था के माध्यम से उचित मूल्य पर डी.ए.पी./यूरिया जैसे उर्वरकों की उपलब्धता यथाशीघ्र सुनिश्चित करें।

**(vi) Need to take measures to curb road accidents
in the country**

श्री महेश जोशी (जयपुर): मैं सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ कि देश में बहुत बड़ी संख्या में वाणिज्यिक वाहन चलते हैं। इन वाहनों के चालकों के लिए किसी प्रकार की कोई ठोस नीति नहीं है जबकि ये वाहन चालक हर हाल में एक ऐसे व्यक्ति की श्रेणी में आते हैं जिनकी थोड़ी सी लापरवाही से लोगों की जान तक जा सकती है और यदि थोड़ी सावधानी रखी जाये तो जान बच सकती है।

मेरा मानना है कि इस ओर ध्यान देकर एक ऐसी नीति बनानी चाहिए जिससे वाणिज्यिक वाहन चालकों को उचित महत्व और मान्यता मिल सके और ये बहुत गंभीरता और परिपक्वता के साथ समाज के एक जिम्मेदार और महत्वपूर्ण नागरिक के रूप में अपने कर्तव्यों का निर्वहन कर सके।

नीति में इस संबंध में ध्यान रखा जाना चाहिए कि कोई भी वाणिज्यिक वाहन चालक लंबे समय तक लगातार वाहन चलाने का बोझ नहीं उठाये अन्यथा थकान की वजह से दुर्घटना होने की संभावना बढ़ जाती है। यह बात सरकारी एवं निजी बसों, ट्रकों आदि सभी प्रकार के वाणिज्यिक वाहनों पर लागू होनी चाहिए।

इसके अलावा मैं यह भी उल्लेख करना चाहता हूँ कि सड़क दुर्घटनाओं के होने में एक बड़ा कारण शराब भी है। इसलिए केन्द्र सरकार सभी राज्य सरकारों से बात कर सभी राष्ट्रीय राजमार्गों और राज्य उच्च मार्गों पर शराब की बिक्री पर तत्काल प्रभाव से रोक लगाये ताकि शराब पीकर वाहन चलाने के अप्रिय एवं गैर कानूनी स्थिति को नियंत्रित किया जा सके। शराब की बिक्री पर सख्ती से रोक लगाने के लिये राष्ट्रीय राजमार्गों एवं राज्य उच्च मार्गों पर खोले जाने वाले ढाबों एवं दुकानों आदि के लिए भी लाइसेंस जारी करने की व्यवस्था की जाये ताकि वे पूर्णतया कानूनी नियंत्रण में रहे और उनके माध्यम से भी किसी भी प्रकार से शराब की अवैध बिक्री न हो सके। इन सबके लिये मोटर व्हीकल एक्ट या संबंधित नियम-अधिनियम जो भी हों उनमें संशोधन किया जाना चाहिए।

(vii) Need to withdraw advertisements from prominent newspapers of Gujarat regarding utilization of funds under different central schemes in Gujarat

डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम): हाल ही में 8 अगस्त 2012 को गुजरात के प्रमुख वर्तमान पत्रों में सांख्यिकी एवं कार्यक्रम क्रियान्वयन मंत्रालय द्वारा गुजरात में केंद्र सरकार द्वारा 20 सूत्री कार्यक्रम और केंद्र परिष्कृत कई योजनाओं में धनराशि के आवंटन पर बड़ा विज्ञापन प्रसिद्ध करवाया गया था।

ये विज्ञापन न सिर्फ क्षतिपूर्ण था बल्कि सिर्फ गुजरात में ही प्रकाशित किया गया था और अन्य राज्यों एवं प्रदेशों में प्रकाशित न करके, गुजरात के प्रति भेदभावपूर्ण रवैया अपनाया गया था और गुजरात में ये वर्ष चुनावी वर्ष होते हुए केंद्र सरकार की मंशा पर सवाल खड़े करते हैं।

ऐसे गुजरात और गुजरात सरकार के प्रति भेदभावपूर्ण, क्षतिपूर्ण, भ्रामक विज्ञापन पर मैं अपनी आपत्ति जताता हूँ और इसे तत्काल वापस लेने की मांग करता हूँ।

(viii) Need to convert bridges on Kwari, Chambal and Yamuna rivers to four-lanes of the National Highway No. 92 between Gwalior-Bhind-Etawah

श्री अशोक अर्गल (भिंड): राष्ट्रीय राजमार्ग संख्या 92 ग्वालियर-भिण्ड-इटावा जो कि दो राज्यों को जोड़ता है उक्त मार्ग पर क्वारी नदी, चंबल नदी एवं यमुना नदी है। उक्त तीनों नदियों पर 2 लाइन के पुल है जबकि मार्ग पर ट्रैफिक 4 लाइन का है। चंबल नदी के पुल का उचित रखरखाव नहीं होने से प्रतिवर्ष उक्त पुल को बंद कर दिया जाता है इस महत्वपूर्ण चंबल नदी के पुल के बंद होने के कारण नागरिकों को भारी परेशानी होती है। मेरा केंद्र सरकार से आग्रह है कि चंबल, क्वारी, यमुना नदियों के 4 लाइन के पुल बनाये जाने के निर्देश दिये जाएं।

(ix) Need to address the problem of illegal migration of foreign nationals in Assam from across the border

SHRI RAMEN DEKA (MANGALDOI): The recent spate of violence in Kokrajhar, Dhubri, and Chirang districts of Assam after similar violence in Udalgiri and Darrang districts in 2008 is an eye opener of the vexed foreign national problem in Assam.

The root cause of this type of violence is unabated influx of persons from Bangladesh. The agony of indigenous people of Assam is that their political right and land right will be taken away by the foreign nationals within a short time.

The negative growth of South Salmara where hindus percentage decreased to less than 2% speaks itself the volume of the problems. It is the bounden duty of the Central Government to protect the people of Assam from the invasion by the foreign nationals.

In special circumstances, National register of Citizens (NRC) was prepared in Assam after independence. But, it was not updated by the successive Governments.

I, therefore, urge to update N.R.C. on war-footing. Many steps like clearing of tribal belts and blocks, encroachments in Kaziranga National Park and Orang National Park, sealing of Indo-Bangladesh borders and shoot-at-sight orders as it is in Western border, detecting and deporting of foreign nationals in a time bound manner, if taken, I am sure, will, address the problems.

(x) Need to construct a flyover on level crossing at Bhadohi in Bhadohi Parliamentary Constituency, Uttar Pradesh

श्री गोरखनाथ पाण्डेय (भदोही): महोदय, लोकहित से संबंधित भदोही लोक सभा क्षेत्र अंतर्गत भदोही रेलवे ट्रैक पर उपरिगामी सेतु निर्माण की आवश्यकता पर ध्यान दिलाना चाहता हूँ। यहाँ से विदेशों में पर्याप्त मात्रा में कालीन का निर्यात होता है। यहाँ विदेशी खरीददार आते-जाते रहते हैं, किंतु रेल फाटक की वजह से भदोही में ट्रैफिक जाम हो जाता है जिसके कारण विदेशी खरीददार यहाँ आने से हिचकते हैं जिससे कालीन व्यवसाय यहाँ प्रभावित हो रहा है। यदि भदोही में रेल फाटक पर उपरिगामी पुल बनवा दिया जाए जिसकी मांग वर्षों से चली आ रही है तो यातायात की समस्या से निजात मिल सकती है व विदेशी खरीददार व क्षेत्रीय लोगों को आने-जाने में सुविधा होगी। यह बात मेरे द्वारा कई बार सदन में उठाई गई, किंतु इस पर कोई कार्यवाही नहीं की गयी।

अतः लोकहित को ध्यान में रखते हुए भदोही में यथाशीघ्र रेलवे ट्रैक पर उपरिगामी पुल बनवाकर उपरोक्त समस्या से निजात दिलाए जिससे यातायात की समस्या समाप्त होगी और कालीन उद्योग भी लाभान्वित होगा।

(xi) Need to convert National Highway No. 139 into four-lane

श्री सुशील कुमार सिंह (औरंगाबाद): राष्ट्रीय उच्च पथ संख्या 139 जो बिहार की राजधानी पटना से शुरू होकर जिला मुख्यालयों अरवल एवं औरंगाबाद होते हुए झारखंड एवं छत्तीसगढ़ को जाती है, तीन-तीन राज्यों की राजधानियों पटना, रांची एवं रायपुर का संपर्क पथ है, जो आवागमन की दृष्टि से अत्यंत महत्वपूर्ण है।

भारत सरकार के भूतल परिवहन एवं राजमार्ग मंत्रालय से मैं मांग करता हूँ कि एन.एच. 139 के महत्व को देखते हुए उसे चार पथीय पथ में परिणत किया जाए।

**(xii) Need to open more Kendriya Vidyalayas in East
Midnapore, West Bengal**

SHRI SUVENDU ADHIKARI (TAMLUK): Education is the panacea for all sorts of difficulties human beings face. It is the only impetus to ignite the lamp of wisdom in our soul. In pursuit of achieving this nobility, Kendriya Vidyalay Sangthan has been working all over India since its inception in 1965. From the very early period, Kendriya Vidyalayas have been the centres of excellence in the field of secondary and senior secondary education. But I would like to mention that my district, East Midnapore in West Bengal has not been blessed with adequate number of Central Schools. The number of Kendriya Vidyalayas we have is fewer than we require. Consequently, a lot of students, though they have required eligibility, cannot have access to Kendriya Vidyalayas every year, resulting bitter disappointment among them.

It is, therefore, my humble request to Hon'ble Human Resource Development Minister, Govt. of India through your sublimity to please consider opening more Kendriya Vidyalayas in East Midnapore, West Bengal.

(xiii) Need to set up a Sub-Centre of the Sports Authority of India in Kanyakumari district, Tamil Nadu

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): I had already raised a matter pertaining to setting up of a Sub-Centre of Sports Authorities of India at Kaniyakumari on 15th March, 2011 and the reply from Hon'ble Minister of Youth Affairs and Sports was that it would not be possible to implement this proposal for acute funds constraint. There was some difficulty in identifying a suitable location for the Sub Centre in the Past. But now, the SAI, SAG Training Centre, Anna Stadium Nagercoil has identified and proposed a site in Azhakankonam, which is located just 2 km away from NH 47 at Kanyakumari district. This land belongs to Government of Tamil Nadu, the land is 'Vanam Puramboke' survey no. 9. The area offered is 30 acres out of total 1000 Acres. This site is the best location for setting up the Sub-centre as it is suitable for creation of Infrastructure, accessibility to various amenities and getting talented sports persons. A population of 1.25 crores will be benefited by this Sub-centre.

Hence, I urge upon the Government to allocate enough funds for this project at the earliest.

(xiv) Need to sanction four-laning of NH No. 222 (KM 471 to 476/00) in Parbhani Parliamentary Constituency, Maharashtra

SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): I would like to bring in your kind notice that the work of four laning of NH-222 KM 471/200 to 476/00 was sanctioned in the annual plan of 2011-12. Accordingly, the estimate was prepared and submitted for sanction by the Ministry. In spite of pursuing this matter from time to time, the work is not yet sanctioned. Due to heavy traffic on the road & so many educational institutions & offices on this road near about 60-70 innocent people have lost their lives & many more are crippled with bodily infirmities and according to police record 218 accidents have taken place since last three years.

At the same time, NHAI has conducted the survey for bypass of Parbhani City covering the above length. But due to paucity of funds and non-feasibility of the project, the above work was not sanctioned last year. As per the NHAI information, this four laning work will not be taken up for, at least six to seven years. The Chief Minister, Government of Maharashtra has also recommended this four laning work as it is essential.

I have personally met the Hon'ble Minister of Transport and National Highways several times during the last three years for the early sanction of the work. He had promised me that he will sanction the work, but I am sorry to say that, no action has been taken so far.

I, once again, request the Government to accord the sanction and take appropriate steps to save the life of the common man residing in this area of Parbhani, at the earliest.

(xv) Need to include red sandalwood in Schedule VI of the Wildlife Act

SHRI M. VENUGOPALA REDDY (NARASARAOPET): There is a need to protect red sandal wood by including it in the Schedule VI to the Wildlife Act by notifying it as a specific plant.

I would like to state that sandalwood smugglers in forest areas are illegally cutting the sandalwood trees by threatening the tribals residing in the scheduled areas. Illegal cutting of the trees is taking place in Araku, Tirupati, Khammam and other areas in Andhra Pradesh. There is a huge demand of sandalwood from China, Europe and Japan. The smugglers are using the shipyards to export sandalwood, which is fetching Rs.1 lakh per kg. Recently, the Government has conducted raids and impounded red sandalwood worth Rs.120 crore in one month. Poor people are becoming victims in the hands of smugglers to earn more money in less time. Most of the smuggling is taking place from Seshachalam, Palakondalu and they are entering Chittoor, Kadapa, Kurnool, Prakasam districts of Andhra Pradesh and other State also. Smugglers are using ambulances, coming to Tirupati in the name of pilgrimages, and are using other tactics to smuggle from one State to other and are exporting these in the name of foodgrains to Nepal and other neighbouring countries. The Wildlife Act need to stop illegal cutting and smuggling of red sandal wood. Hence, there is a need to review such Acts to protect the national assets like Red Sandalwood.

Hence, I request the Hon'ble Minister for Environment & Forests, through the Chair, to kindly pursue inclusion of Sandalwood/Red Sanders in Schedule VI to the Wildlife Act.

(xvi) Need to take suitable measures to preserve the Konark Sun Temple, a world heritage site in Puri, Odisha

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): Konark Sun Temple also known as "Black Pagoda" is situated in Puri district, Odisha. This Temple, built in the thirteenth century, is conceived as one of the most sublime monuments and prime tourist attractions of India. It was inscribed as a World Heritage Site by the UNESCO for its outstanding universal value, and its uniqueness as a heritage of the mankind in 1984. [Rabindranath Tagore](#), Viswakabi being delighted at the outward structure of the temple wrote: "Here the language of stone surpasses the language of man." But, unfortunately, the gigantic structure of temple now is in a dilapidated condition due to its exposure to saline impact of sea, heavy rains, growth of vegetation on the temple, etc. But no comprehensive action for its repair or maintenance has been taken. Hence, I would like to draw the kind attention of Minister of Culture as well as Minister of Tourism to take necessary steps as early as possible to preserve the structural resources of Konark temple.

(xvii) **Need to exempt gold jewellery worn by NRI
travellers from customs**

SHRI JOSE K. MANI (KOTTAYAM): Kerala, devoid of natural resources mainly depends on remittances from abroad including inflow of funds in the form of bullion to sustain its economy. Foreign fund inflows to Kerala constitute around 35% of its GDP. The ill conceived levy of customs duty on gold, brought in as personal jewellery will have adverse impact on the fragile economy of Kerala as such an imposition of customs duty will deter NRIs returning from abroad to wear on person traditional gold/jewellery including the sacred rings and Mangala Sutra.

Most importantly, more than hurting the religious sentiments of the NRIs who associate deep reverence to personal jewellery regularly worn on person, this impost of customs duty on gold worn by NRIs returning from abroad, for which NRI travellers often face difficulty at the customs counter at the airports.

I would, therefore, urge the Government that in deference to the sentiments of NRIs deeply associated with adornment of personal jewellery and in the larger interest of the sustenance of Kerala's economy to consider restoration of the earlier regulations permitting the NRI travellers to wear gold jewellery in person to a limit defined in quantum, to neutralise the rise in gold prices as compared to the prices prevalent that time.

14.02 hrs

DISCUSSION UNDER RULE 193

Flood and drought situation in various parts of the country

MR. DEPUTY-SPEAKER: Item No. 15. Shri Rajiv Ranjan Singh.

श्री राजीव रंजन सिंह उर्फ ललन सिंह (मुंगेर): महोदय, आज हम बहुत महत्वपूर्ण सवाल बाढ़ और सुखाड़ पर चर्चा कर रहे हैं।... (व्यवधान)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): आप चाहें तो अभी उस विषय पर चर्चा शुरू हो सकती है।... (व्यवधान)

उपाध्यक्ष महोदय : सिर्फ राजीव रंजन सिंह जी की बात ही रिकॉर्ड में जायेगी।

*(Interruptions)**

श्री राजीव रंजन सिंह उर्फ ललन सिंह: महोदय, बाढ़ और सुखाड़ हमारे देश की नियति बनी हुई है।... (व्यवधान) आजादी के 65 साल के बाद भी हम लोग निरंतर बाढ़ और सुखाड़ की चर्चा कर रहे हैं।... (व्यवधान)

श्री पवन कुमार बंसल : इससे जाहिर होता है कि इनकी मंशा क्या है?... (व्यवधान) आप पार्लियामेंट को क्या बनाने में लगे हुए हैं?... (व्यवधान) पार्लियामेंट चर्चा करने के लिए है।... (व्यवधान) आप यहां आये और चर्चा करें।... (व्यवधान) आप सुनने की शक्ति रखें।... (व्यवधान)

उपाध्यक्ष महोदय : बाढ़ और सूखे के संबंध में चर्चा हो रही है। देश में बाढ़ और सूखे की बहुत बड़ी प्रॉब्लम है।

... (व्यवधान)

श्री पवन कुमार बंसल : मैं यह कह रहा हूँ कि आप यहां चर्चा के लिए आये।... (व्यवधान) लोगों को गुमराह करने का प्रयास हो रहा है।... (व्यवधान) यह बात सत्य नहीं है।... (व्यवधान) एक-एक वाक्य पढ़कर, एक-एक शब्द पढ़कर उसकी धज्जियां यहां उड़ायी जा सकती हैं।... (व्यवधान) उसके लिए यहां चर्चा करने के लिए आइये।... (व्यवधान)

श्री राजीव रंजन सिंह उर्फ ललन सिंह: महोदय, मैं यह कह रहा हूँ कि आजादी के 65 साल के बाद भी अभी तक कोई ऐसा वर्ष नहीं हुआ, जब हमने इस विषय पर चर्चा न की हो।... (व्यवधान) लेकिन आजकल

* Not recorded

जो हमारे देश की मूल समस्या है, उसका हम कोई निदान नहीं निकाल पाये हैं, यह बहुत दुर्भाग्य की बात है।...(व्यवधान) इस वर्ष भी हम बाढ़ और सुखाड़ से जूझ रहे हैं।...(व्यवधान) मेरे ख्याल से शायद इस बार बाढ़ की स्थिति उतनी भयंकर नहीं है, पूरे देश में सिर्फ असम ऐसा प्रदेश है, जहां बाढ़ की भयंकर स्थिति इस बार आयी।...(व्यवधान) लेकिन सुखाड़ से हमारे देश के कई राज्य प्रभावित हैं।...(व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, the 23rd August, 2012, at 11 a.m.

14.03 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 23, 2012/Bhadra 1, 1934 (Saka).

